

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

Notification No. 04/2020-Customs

New Delhi, the 2<sup>nd</sup> February, 2020

G.S.R. ....(E). - In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962) and sub-section (7) of section 3 of the Customs Tariff Act, 1975 (51 of 1975), the Central Government on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.148/1994-Customs, dated the 13<sup>th</sup> July, 1994 published in the Gazette of India, Extraordinary *vide* number G.S.R. 577 (E), dated the 13<sup>th</sup> July, 1994, namely: -

In the said notification, in the Table, after S. No. 2 and the entries relating thereto, the following S. No. and entries shall be inserted, namely,-

(1)	(2)	(3)
"2A.	Wool, Woollen Fabrics and Woollen apparels received as gifts by the Indian Red Cross Society	-".

[F. No.334/2/2020-TRU]

(Gaurav Singh)  
Deputy Secretary to the Government of India.

Note: The principal notification No. 148/1994-Customs, dated the 13<sup>th</sup> July, 1994 was published *vide* number G.S.R. 577 (E), dated the 13<sup>th</sup> July, 1994 and last amended by notification No. 43/2017-Customs dated the 30<sup>th</sup> June, 2017 published *vide* number G.S.R.778 (E), dated the 30<sup>th</sup> June, 2017.